

IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C) No.3979 of 2015

E.Venkat Rao & Ors. ***Petitioners***
(in W.P.(C) No.PIL No.3979 of 2015

Mr. A.K.Budhia, Advocate (Amicus Curiae), Advocate

Sasmita Das & Ors. ***Petitioners***
(in W.P.(C) No.20478 of 2016

Mr. A.P.Bose, Advocate

Kalyan Mandap Association ***Petitioner***
(in W.P.(C) No.34764 of 2020

Mr. S.P.Mishra, Sr.Advocate

-versus-

State of Odisha & others ***Opposite Parties***

Mr. Debakanta Mohanty, AGA

Mr. Eswar Mohanty, ASC

Mr. D.Nayak, Advocate for CMC

CORAM:
THE CHIEF JUSTICE
DR. JUSTICE S.K. PANIGRAHI

ORDER
12.09.2022

Order No.

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1. Learned counsel for the CMC informs the Court today that even stakeholder meeting is not being called, the said meeting be called positively within a period of four weeks from today. Thereafter, further steps the regulations shall be placed before the Government for approval not later than 14th November, 2022.
 2. In the meanwhile, the direction issued by the Court on 9th November, 2016 is reiterated in the order dated 8th February, 2022 will continue.

3. List on 15th December, 2022 for hearing along with W.P.(C)
No.23063 of 2016.

(Dr. S. Muralidhar)
Chief Justice

(Dr. S.K. Panigrahi)
Judge

L.Behera

